

1 WP-1789-2024 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 26th OF MARCH, 2025

WRIT PETITION No. 1789 of 2024

SHRI KRISHNACHAND KURELE

Versus

REGISTRAR JUDICIAL I PUBLIC INFORMATION OFFICER

Appearance:

Shri Krishnachand Kurele - Petitioner in person.

Shri Shobhit Aditya - Advocate for respondent.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

By way of present writ petition, the petitioner is seeking following

reliefs:-

"7.1. That, the Hon'ble Court be pleased to direct the respondent to provide the certified copy of required the notice dated 08.09.2004 which wasissued to respondent No. 3 Ambu Lal S/o Dhanaram.

7.2. That the Hon'ble Court be pleased to direct that the application for obtaining the certified copy dated 22.09.2023 and 10.01.2024 may kindly be consider and the copy applied by the petitioner may kindly be supplied to him.

7.3. Any other relief which this Hon'ble court may deem fit and proper may also be granted looking to the fact and circumstances of the case."

Considering the limited grievance of the petitioner, the present writ

petition is disposed of with a direction to the respondent to provide the



2 WP-1789-2024 documents as mentioned in the prayer clause as per procedure, if available in record of respondent.

It is made clear that if the documents are not provided citing ground of non-availability, the petitioner will be at liberty to take recourse before appropriate forum.

(SURESH KUMAR KAIT) CHIEF JUSTICE

(VIVEK JAIN) JUDGE

Praveen